

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
Court - 2**

IA 856 of 2020 in CP(IB) 316/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.05.2021

Name of the Company: Samir Vora Proprietor of Samir Pharma
V/s
Jay Formulation

IA for Amendment of the Memo of Petition

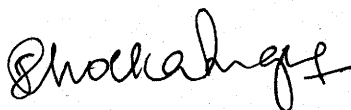
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER
(through video conferencing)


In view of the Office Order dated 19.04.2021, issued with the approval of acting Hon'ble President, NCLT only urgent matter will be taken up through video conferencing with effect from 20.04.2021 due to sharp increase in COVID 19 cases.

Accordingly, the matter is adjourned.

List the matter on 19.07.2021


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 05th day of May, 2021


MANORAMA KUMARI
MEMBER JUDICIAL